Declaration of assets and liabilities of employees of PSUs

715. SHRI SALIM ANSARI: Will the Minister of POWER be pleased to state:

(a) whether all Government officials of the Public Sector Undertakings (PSUs) were asked to declare information on assets and liabilities of self, spouse and dependent children by the 31 December, 2014;

(b) whether officers of PSUs are also required to furnish the requisite information to their respective Ministries; and

(c) if so, the information furnished by Power Grid Corporation of India Ltd. (PGCIL) employees under the Lokpal and Lokayuktas Acts?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Yes, Sir. As per Section 2(1)(o) and Clause(f) of Sub Section (1) of Section 14 of the Lokpal and Lokayuktas Act, 2013 and subsequent notification of Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in filing return) Rules, 2014, all Government officials of Public Sector Undertakings (PSUs) were earlier required to declare information on assets and liabilities of self, spouse and dependent children by 31st December, 2014. However, Government, *vide* its Gazette Notification dated 26th December, 2014, has further extended the time limit for submission of declaration of assets and liabilities by all public servants from 31st December, 2014 to 30th April, 2015.

(b) and (c) As per Section 2(1) (C) of the Lokpal and Lokayuktas Act, 2013, only CMDs and other Board Level Officers of the PSUs are required to submit their information to their respective Ministries. So far, no Board Level Officers of PGCIL has submitted their information to Ministry of Power.

Implementation of Deendayal Upadhyaya Gram Jyoti Yojana

716. SHRIMATI VIPLOVE THAKUR: Will the Minister of POWER be pleased to state:

(a) whether Government has approved the Deendayal Upadhyaya Gram Jyoti Yojana (DDUGJY) for agricultural and non-agricultural power supply in the rural areas;

(b) if so, the salient features thereof along with the areas identified under the scheme; and

(c) by when the said scheme is likely to be implemented in Himachal Pradesh and the funds earmarked therefor?